

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

APPLICATION NO. 85 OF 2023

Sri. Raveendra babu : Applicant

Versus

**Member Secretary, Kerala State Pollution Control Board : Respondent(s)
Thiruvananthapuram and others**



**REPORT FILED BY THE ENVIRONMENTAL ENGINEER , KERALA STATE POLLUTION CONTROL
BOARD, IDUKKI**

=====
STANDING COUNSEL FOR THE 4th RESPONDENT

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

APPLICATION NO. 85 OF 2023

Sri. Raveendra babu

:

Applicant

Versus

**Member Secretary, Kerala State Pollution Control Board
Thiruvananthapuram and others**

Respondent(s)

TABLE OF CONTENTS

No.	Description	Pages
1.	Affidavit filed by the 4 th respondent	3-7
2	Annexure R4(a) : Copy of direction issued to the local bodies. dated 21.12.2022	10
3	Annexure R4(b) : Copy of Notice issued to the cardamom drying units dated 27.07.2023	11-18
4	Annexure R4(c) :Copy of direction issued to the local bodies dated 27.07.2023	19-24



Dated this the 14th day of August 2023.

STANDING COUNSEL FOR THE 4th RESPONDENT

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE,
CHENNAI

Original Application :::: 85/2023

Sri. Raveendra babu :::: Applicant

Vs.

**REPORT SUBMITTED BY THE ENVIRONMENTAL ENGINEER,
KERALA STATE POLLUTION CONTROL BOARD, DISTRICT
OFFICE, ON BEHALF OF THE 3rd AND 4th RESPONDENT IN THE
ABOVE APPLICATION.**

1. Report submitted by Eby Varghese, aged 52 years, S/o. T.V.Varghese, working as Environmental Engineer, Kerala State Pollution Control Board, District Office, Idukki, do solomly affirm and state as follows.
2. It is respectfully submitted that the application is filed against functioning of cardamom dryers using wood/plastic briquets as fuel. The issue that are pointed out includes global warming, smoke emits from these dryers causes various diseases like cough, lung cancer, dermatologic problem and premature death etc.
3. Cardomom is a unique spice having its origin in Indian sub continent and is a native of evergreen forests of South India, growing wild in the Western Ghats between 2500 and 5000 ft. There are two varieties of cardamom cardamom (small) and cardamom (large). Small cardomom is botanically known as Elettaria cardamom and is cultivated in India in hill tracts of three Southern States such as Kerala, Tamilnadu and Karnataka. In Kerala cardamom is mainly cultivated in Idukki District and is concentrated in 4 taluks of high range namely, Devikulam, Udumbanchola, Peermade and Idukki. Majority of cardamom holdings are small and marginal. The total area under Small cardamom cultivation during 2021-22 was 72,298 Hectors with an estimated production of 24154 metric tonnes.



Handwritten signature and initials in blue ink.

4. Cardamom is a major crop in 4 taluks and its price changes affects the economy of these areas. Fresh cardamom harvested from the plant has moisture content of around 80% - 85%. This varies with the climatic conditions. Average moisture content is around 80%. In order to reduce the moisture content from 80% to around 10%, the harvested cardamom seeds are subjected to drying. This is essential for increasing the keeping quality of the spice. Conventionally cardamom dryers use wood /wood briquettes as fuel in the drying units. Wood is being burned in a furnace and hot air is generated. Fresh cardamom is placed in a tray. The quantity of cardamom charging per batch varies from 100 Kg to 1000 Kg depending on the capacity of the dryer. The hot air generated is allowed to pass through the bed of cardamom to release the moisture in the cardamom slowly. Flue gases after extracting the heat are discharged to the atmosphere through a chimney. Initially the temperature is maintained at around 45⁰ C and is continued, finally the temperature will be raised to around 67⁰C- 70⁰C. Total drying period is around 14-16 Hr. Moisture content in the final product is 10-11%.
5. A complaint has been received on 02.11.2022 at District office of the Board in Idukki District by the applicant regarding the issue of pollution problems due to functioning of cardamom dryers using wood and plastic brequets in Idukki District.
6. As the complaint is of general in nature, it was decided to conduct a hearing at the regional office of the Board Ernakulam on 27.01.2023 But the complainant did not attend the meeting. Then he was heard online on the same day. In the meeting it was reported that there are a number of cardamom dryers in the Udumbanchola, Peermade, Devikulam and Idukki Taluks having no statutory licences. Based on this information direction was issued to the concerned local bodies to not issue licence without the valid consent to operate from the Board. True copy of the direction issued is produced here with and marked as Annexure R4(a).



Handwritten initials and a signature, possibly 'S I' and 'M'.

7. Further inspections were conducted on these area and found that all the cardamom dryers are using wood/wood based briquette as fuel. During these inspections no cases of using plastic briquette as fuel could be observed.
8. Insepcted 11 cardamom drying units on 20.07.2023 which are respondents in the application. During inspection it was noticed that out of 11 units only 3 units have the valid consent to operate of the Board. Hence show cause notice was issued to these units to show cause within 15 days of receipt of this notice as why the Board shall not proceed against these units. On receiving the reply after the notice period further necessary action will be initiated against these cardamom drying units. True copy of the notice issued to these cardamom drying units is produced here with and marked as Annexure R4(b). Since there is not any reply from the local bodies to the direction dated 24.11.2022, further direction was issued on 27.07.2023. True copy of the direction issued is produced here with and marked as Annexure R4(c).
9. Cardamom dryer comes under green category as per the categorization of industries based on the air/water pollution potential. The distance criteria to be maintained from residence and public building are 3 meter and 5 meter respectively in small scale.
10. In order to asses impact on the ambient air quality due to the operation of the cardamom dryers, one of cardamom dryer unit namely Ever green Spices Cardamom dryer was selected and conducted ambient air monitoring on 08.08.2023. This cardamom dryer has 4 dryer units operating simultaneosly in a single building.
11. It is the usual practice to start the cardamom dryer in the evening. This practice is being followed for processing the fresh cardamom as quickly as it is harvested. The number of dryers put on operation depends on the availablity of crop. On the day of monitoring 2 of the dryers were in operation. 1600 Kg fresh cardamom is charged in these two dryers. Drying



Handwritten initials and a signature, possibly 'S I M'.

started at around 8 P.M and continued up to 4 P.M next day ie, on 09.08.2023. Ambient air monitoring was conducted on 08.08.2023 at the boundary of the unit. As agro based fuel is being used in cardamom dryers the possible Air pollutant from cardamom dryer is particulate matter (Pm 10). The ambient air quality with respect to particulate matter was found to be 38.0034 micro gram /m³. This is well within the limit of 100 micro gram /m³ as per the National Ambient air quality standards.

12. Applicant's main pray is to stop all the cardamom drying units which are using wood /brette as fuel as this will lead to smoke in air, promote deforestation problems in the area, promote global warming etc. and switch over to electrically heated dryer units. Another argument that these dryer are situated in density populated place. But these arguments are baseless and are only with respect to the perspective of the applicant.
13. Unless the source of electricity is from renewal energy sources like solar, wind etc. there is no positive effect to the environment by switching over to electrical source of energy. In India 56.8% of electric energy is produced from thermal power stations which are emitting global warming potential gases like carbon dioxide. In Kerala also the share of power generation from hydro electric is 67.92% only and the rest is being purchased from outside the state which is mostly thermal energy.
14. Hence switching over to electrical energy will not have any positive effect on the environmental point of view. Switching over to electrical heating system may create more financial burden to the dryer operators as electrical energy is costly and electrical heating dryers are costly hence the cost of drying per Kg of cardamom will be more. Another negative impact of switching over to electrical energy is that in these areas electrical supply failure is more common especially during rainy season, hence the dryer operators have to depend on



Handwritten signature and initials.

other source of electricity such as diesel generators, which will again lead to gaseous emissions from these generators.

15. Since no serious environmental issues were not noticed during the inspection, change of process to electrical can not be insisted by the Board alone. Hence it is most respectfully submitted that more detailed technical study by incorporating experts from the concerned field will be helpful for evaluating the socio economic impact on these areas on switching over to electrical systems.

All the above are true to the best of my knowledge, information and belief.

Dated this the 14th day of August 2023.



A handwritten signature in blue ink, consisting of stylized letters.

DEPONENT

ENVIRONMENTAL ENGINEER
Kerala State Pollution Control Board
District Office, Idukki
Essaren Building, Anakoodu Jn,
Thodupuzha PIN-685 584

VERIFICATION

I Eby Varghese, aged 52 years, S/o. T.V. Varghese now working as Environmental Engineer in the District office- Idukki of the Kerala State Pollution Control Board at Idukki, duly authorized to file this reply on behalf of the Kerala State Pollution Control Board do hereby verify on this, the 14th day of August 2023, that all what is stated above is true and correct to the best of my knowledge, information and belief and is borne out from the records maintained in our office.



Handwritten signature in blue ink, appearing to be 'Eby Varghese'.

Eby Varghese, Environmental Engineer
District office- Idukki
Kerala State Pollution Control Board

ENVIRONMENTAL ENGINEER
Kerala State Pollution Control Board
District Office, Idukki
Essaren Building, Anakoodu Jn,
Thodupuzha PIN-685 584

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

APPLICATION NO. 85 OF 2023

Sri. Raveendra babu : **Applicant**

Versus

Member Secretary, Kerala State Pollution Control Board : **Respondent(s)**
Thiruvananthapuram and others

AFFIDAVIT

I Eby Varghese, aged 52 years, S/o. T.V. Varghese, residing at Perumbavoor do hereby solemnly affirm and state as follows.

I am now working as Environmental Engineer in the District office- Idukki of the Kerala State Pollution Control Board at Idukki. I am competent to and duly authorized to represent the 3rd and 4th respondent in the above case. I know the facts and circumstances of the case. The factual submissions made here under in paragraphs 1 to 15 of the reply are true and correct to the best of my knowledge, information and belief. The legal submissions made there in are made on advice received from Counsel. In these circumstances, it is just and necessary that this Hon'ble Tribunal may be pleased to accept the accompanying report on file and it is so humbly prayed in the interests of justice in this case.




ENVIRONMENTAL ENGINEER
Kerala State Pollution Control Board
District Office, Idukki
Essaren Building, Anakoodu Jn,
Thodupuzha PIN-685 584

EBY VARGHSE, DEPONENT

Solomnly affirmed and signed before me by the literate deponent

Personally known to me on this the 14th day of August 2023 at my office in Idukki.

STANDING COUNSEL FOR THE 4TH RESPONDENT

etc

Annexure (a)

Phone & fax 04862 221590

E-mail: kspcbdukki@yahoo.com, kspcbdukki221590@gmail.com



KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

DISTRICT OFFICE, IDUKKI

ജില്ലാ ആഫീസ്, ഇടുക്കി

ESSAREN BUILDING, AANA KODU JN, THODUPUZHA, IDUKKI - 685 584
എസ്സാരൻ ബിൽഡിംഗ്, ആനക്കുട് ജംഗ്ഷൻ, തൊടുപുഴ, ഇടുക്കി - 685 584

DESPATCHED

Date: 21/12/22

PCB/IDK/GEN/NGT/08/2013

Date: 21.12.2022

From

The Environmental Engineer

To

1. The Secretary
Pampadumpara Grama Panchayat
2. The Secretary
Vandenmedu Grama Panchayat
3. The Secretary
Rajakumari Grama Panchayat
4. The Secretary
Santhanpara Grama Panchayat
5. The Secretary
Udumbanchola Grama Panchayat
6. The Secretary
Karunapuram Grama Panchayat

Sub:- Restricting unauthorized Cardamom dryers - reg:-

Ref:- Petition received from Sri. Raveendra Babu on 02.11.2022.

Sir,

According to the Water (Prevention and Control of pollution) Act 1974, Air (Prevention and Control of pollution) Act 1981, Environmental Protection Act 1986, all industries and establishments, prone to water pollution, air pollution and environmental pollution should obtain valid Consent to Establish/consent to Operate from the State Pollution Control Board. Cardamom dryers comes under green category as per the categorization of industries based on the pollution potential and requires valid consent to operate of the Board. Hence you are requested to not issue the license without the valid consent from the Board.

Yours faithfully



Environmental Engineer

True copy

ENVIRONMENTAL ENGINEER
Kerala State Pollution Control Board
District Office, Idukki
Essaren Building, Anakoodu Jn,
Thodupuzha PIN-685 584



Annexure R4 (b)

PHONE : 09602 221370

Website: www.kspcb.kerala.gov.in

E-mail: kspcbidukki221590@gmail.com/kspcbidukki@yahoo.com

KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

DISTRICT OFFICE, IDUKKI

ജില്ലാ ഓഫീസ്, ഇടുക്കി



DESPATCHED

Date..31/7/23

ESSAREN BUILDING, AANAHOODU JN, THODUPUZHA, IDUKKI - 685 584

എസ്സാരൻ ബിൽഡിംഗ്, ആനക്കൂട് ജംഗ്ഷൻ, തൊടുപുഴ, ഇടുക്കി - 685 584

By Registered Post

Date:27.07.2023

PCB/IDK/GEN/NGT/08/2013

SHOW-CAUSE NOTICE

WHEREAS Cardamom dryer unit owned by Sri. Shajimon, S/o Mathew, Maniyanprayil House, Cumbumbettu P.O, Idukki District is bound to work as per the Water (Prevention & Control) Act 1974, Air (Prevention & Control of Pollution) Act 1981 and Environment (Protection) Act 1986 and relevant section of the Rules made under;

WHEREAS an inspection was conducted by the Board Officilas to your unit on 20.07.2023;

WHEREAS during the inspection it was noticed that the unit was working without obtaining Integrated Consent to Establish/operate of the Board;

WHEREAS this is violation of Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air((Prevention and Control of Pollution)Act 1981;

NOW THERE FORE you are hereby directed to show cause within 15 days of the receipt of this notice as to why the Baord shall not proceed against you as per the relavant Acts /Rules;

Dated this the 27th day of July 2023.

For and on behalf of the
KERALASTATE POLLUTION CONTROL BOARD

[Signature]
Environmental Engineer

To

Sri. Shajimon
S/o Mathew
Maniyanprayil(H)
Cumbumbettu.P. O
Idukki District
Kerala PIN:685551

True copy

ENVIRONMENTAL ENGINEER
Kerala State Pollution Control Board
District Office, Idukki
Essaren Building, Anakoodu Jn,
Thodupuzha PIN-685 584



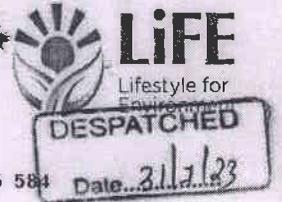


KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

DISTRICT OFFICE, IDUKKI

ജില്ലാ ആഫീസ്, ഇടുക്കി



ESSAREN BUILDING, AANA KOODU JN, THODUPUZHA, IDUKKI - 685 584

എസ്സാരൻ ബിൽഡിംഗ്, ആനക്കൂട് ജംഗ്ഷൻ, തൊടുപുഴ, ഇടുക്കി - 685 584

By Registered Post

PCB/IDK/GEN/NGT/08/2013

Date: 27.07.2023

SHOW-CAUSE NOTICE

WHEREAS Cardamom dryer unit owned by Sri. Manu Vithson, S/o Vithson, Kuttrapallil House, Balagram P.O, Balagram, Idukki District is bound to work as per the Water (Prevention & Control) Act 1974, Air (Prevention & Control of Pollution) Act 1981 and Environment (Protection) Act 1986 and relevant section of the Rules made under;

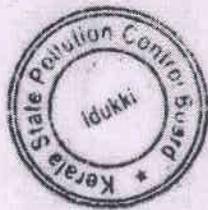
WHEREAS an inspection was conducted by the Board Officilas to your unit on 20.07.2023;

WHEREAS during the inspection it was noticed that the unit was working without obtaining Integrated Consent to Establish/operate of the Board;

WHEREAS this is violation of Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air((Prevention and Control of Pollution)Act 1981;

NOW THERE FORE you are hereby directed to show cause within 15 days of the receipt of this notice as to why the Baord shall not proceed against you as per the relavant Acts /Rules;

Dated this the 27th day of July 2023.



For and on behalf of the
KERALASTATE POLLUTION CONTROL BOARD

[Signature]
Environmental Engineer

To
Sri. Manu Vithson
S/o Vithson, Kuttrapallil House
Balagram P.O
Balagram
Idukki District
Kerala PIN:685552

True copy

ENVIRONMENTAL ENGINEER
Kerala State Pollution Control Board
District Office, Idukki
Essaren Building, Anakoodu Jn,
Thodupuzha PIN-685 584





KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

DISTRICT OFFICE, IDUKKI

ജില്ലാ ഓഫീസ്, ഇടുക്കി



LIFE

Lifestyle for Environment

ESSAREN BUILDING, AANAKOODU JN, THODUPUZHA, IDUKKI - 685 584

എസ്സാരൻ ബിൽഡിംഗ്, ആനക്കൂട് ജംഷൻ, തൊടുപുഴ, ഇടുക്കി - 685 584

DESPATCHED

Date: 21/7/23

By Registered Post

Date: 27.07.2023

PCB/IDK/GEN/NGT/08/2013

SHOW-CAUSE NOTICE

WHEREAS Cardamom dryer unit owned by Sri. Joy, S/o Varghese Attumalil House, Third Camp, Balagram P.O, Balagram, Idukki District is bound to work as per the Water (Prevention & Control) Act 1974, Air (Prevention & Control of Pollution) Act 1981 and Environment (Protection) Act 1986 and relevant section of the Rules made under;

WHEREAS an inspection was conducted by the Board Officilas to your unit on 20.07.2023;

WHEREAS during the inspection it was noticed that the unit was working without obtaining Integrated Consent to Establish/operate of the Board;

WHEREAS this is violation of Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air((Prevention and Control of Pollution)Act 1981;

NOW THERE FORE you are hereby directed to show cause within 15 days of the receipt of this notice as to why the Baord shall not proceed against you as per the relavant Acts /Rules;

Dated this the 27th day of July 2023.



For and on behalf of the
KERALASTATE POLLUTION CONTROL BOARD

B L W
Environmental Engineer

To

Sri. Joy
S/o Varghese Attumalil House
Third Camp
Balagram P.O
Balagram
Idukki District
Kerala PIN:685552

True copy

ENVIRONMENTAL ENGINEER
Kerala State Pollution Control Board
District Office, Idukki
Essaren Building, Anakeodu Jn,
Thodupuzha PIN-685 584



Annexure R4(b)

Phone : 0484 221590

Website: www.kspcb.kerala.gov.in

E-mail: kspcbdukki221590@gmail.com/kspcbdukki@yahoo.com

KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

DISTRICT OFFICE, IDUKKI

ജില്ലാ ഓഫീസ്, ഇടുക്കി



ESSAREN BUILDING, AANAKOODU JN, THODUPUZHA, IDUKKI - 685 584
 എസ്സാരൻ ബിൽഡിംഗ്, ആനക്കൂട് ജംഗ്ഷൻ, തൊടുപുഴ, ഇടുക്കി - 685 584

DESPATCHED

Date: 31/7/23

By Registered Post

PCB/IDK/GEN/NGT/08/2013

Date: 27.07.2023

SHOW-CAUSE NOTICE

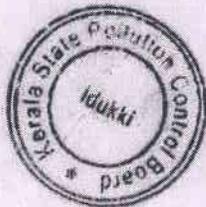
WHEREAS Cardamom dryer unit owned by Sri. V.M. Mathew, S/o Mathew, Varunganaayil House, Cumbumbettu P.O, Idukki District is bound to work as per the Water (Prevention & Control) Act 1974, Air (Prevention & Control of Pollution) Act 1981 and Environment (Protection) Act 1986 and relevant section of the Rules made under;

WHEREAS an inspection was conducted by the Board Officilas to your unit on 20.07.2023;

WHEREAS during the inspection it was noticed that the unit was working without obtaining Integrated Consent to Establish/operate of the Board;

WHEREAS this is violation of Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air((Prevention and Control of Pollution)Act 1981;

NOW THERE FORE you are hereby directed to show cause within 15 days of the receipt of this notice as to why the Baord shall not proceed against you as per the relavant Acts /Rules;

Dated this the 27th day of July 2023.

For and on behalf of the
KERALASTATE POLLUTION CONTROL BOARD

R L W
 Environmental Engineer

To

Sri. V.M. Mathew,
 S/o Mathew, Varunganaayil House
 Cumbumbettu P.O
 Idukki District
 Kerala PIN:685552

True 10/9/23

ENVIRONMENTAL ENGINEER
 Kerala State Pollution Control Board
 District Office, Idukki
 Essaren Building, Anakoodu Jn,
 Thodupuzha PIN-685 584



Annexure R4 (b)

PHONE : 04602 221590

Website: www.kspcb.kerala.gov.in

E-mail: kspcbdukki221590@gmail.com/kspcbdukki@yahoo.com



KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

DISTRICT OFFICE, IDUKKI

ജില്ലാ ഓഫീസ്, ഇടുക്കി



DESPATCHED

Date: 21/7/23

ESSAREN BUILDING, AANAKOODU JN, THODUPUZHA, IDUKKI - 685 584

എസ്സാരൻ ബിൽഡിംഗ്, ആനക്കൂട് ജംഷൻ, തൊടുപുഴ, ഇടുക്കി - 685 584

By Registered Post

PCB/IDK/GEN/NGT/08/2013

Date: 27.07.2023

SHOW-CAUSE NOTICE

WHEREAS Cardamom dryer unit owned by Sri. Jaffar, S/o Sulaimaan, J & K Spices, Koottar P.O, Idukki District is bound to work as per the Water (Prevention & Control) Act 1974, Air (Prevention & Control of Pollution) Act 1981 and Environment (Protection) Act 1986 and relevant section of the Rules made under;

WHEREAS an inspection was conducted by the Board Officilas to your unit on 20.07.2023;

WHEREAS during the inspection it was noticed that the unit was working without obtaining Integrated Consent to Establish/operate of the Board;

WHEREAS this is violation of Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air((Prevention and Control of Pollution)Act 1981;

NOW THERE FORE you are hereby directed to show cause within 15 days of the receipt of this notice as to why the Baord shall not proceed against you as per the relavant Acts /Rules;

Dated this the 27th day of July 2023.



For and on behalf of the
KERALASTATE POLLUTION CONTROL BOARD

Environmental Engineer

To

Sri. Jaffar,
S/o Sulaimaan, J & K Spices,
Koottar P.O,
Idukki District
Kerala PIN:685552

True copy

ENVIRONMENTAL ENGINEER
Kerala State Pollution Control Board
District Office, Idukki
Essaren Building, Anakoodu Jn,
Thodupuzha PIN-685 584



Annexure R4(b)

PHONE : 04602 221320

Website: www.kspcb.kerala.gov.in

E-mail: kspcbidukki221590@gmail.com/kspcbidukki@yahoo.com

KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

DISTRICT OFFICE, IDUKKI

ജില്ലാ ഓഫീസ്, ഇടുക്കി



LIFE
Lifestyle for Environment

ESSAREN BUILDING, AANAHOODU JN, THODUPUZHA, IDUKKI - 685 584
എസ്സാരൻ ബിൽഡിംഗ്, ആനക്കൂട് ജംഷൻ, തൊടുപുഴ, ഇടുക്കി - 685 584

DESPATCHED
Date: 31/7/23

By Registered Post

Date: 27.07.2023

PCB/IDK/GEN/NGT/08/2013

SHOW-CAUSE NOTICE

WHEREAS Cardamom dryer unit owned by Akshayshri Spices, Mundiyeruma, Kallar P.O, Idukki District is bound to work as per the Water (Prevention & Control) Act 1974, Air (Prevention & Control of Pollution) Act 1981 and Environment (Protection) Act 1986 and relevant section of the Rules made under;

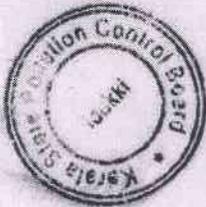
WHEREAS an inspection was conducted by the Board Officilas to your unit on 20.07.2023;

WHEREAS during the inspection it was noticed that the unit was working without obtaining Integrated Consent to Establish/operate of the Board;

WHEREAS this is violation of Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air((Prevention and Control of Pollution)Act 1981;

NOW THERE FORE you are hereby directed to show cause within 15 days of the receipt of this notice as to why the Baord shall not proceed against you as per the relavant Acts /Rules;

Dated this the 27th day of July 2023.



For and on behalf of the
KERALASTATE POLLUTION CONTROL BOARD

Environmental Engineer

To

Akshayshri Spices
Mundiyeruma,
Kallar P.O,
Idukki District
Kerala PIN:685552

True copy

ENVIRONMENTAL ENGINEER
Kerala State Pollution Control Board
District Office, Idukki
Essaren Building, Anakoodu Jn,
Thodupuzha PIN-685 584



Annexure R4 (b)

PHONE : 04802 221370

Website: www.kspcb.kerala.gov.in

E-mail: kspcbdukki221590@gmail.com/kspcbdukki@yahoo.com

KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

DISTRICT OFFICE, IDUKKI

ജില്ലാ ഓഫീസ്, ഇടുക്കി



ESSAREN BUILDING, AANAKOODU JN, THODUPUZHA, IDUKKI - 685 584

എസ്സാരൻ ബിൽഡിംഗ്, ആനക്കൂട് ജംഷൻ, തൊടുപുഴ, ഇടുക്കി - 685 584

DESPATCHED
584
Date: 31/7/23

By Registered Post

PCB/IDK/GEN/NGT/08/2013

Date: 27.07.2023

SHOW-CAUSE NOTICE

WHEREAS Cardamom dryer unit owned by Sri. Biju, S/o Murali, Archana House, Balagram P.O, Balagram, Idukki District is bound to work as per the Water (Prevention & Control) Act 1974, Air (Prevention & Control of Pollution) Act 1981 and Environment (Protection) Act 1986 and relevant section of the Rules made under;

WHEREAS an inspection was conducted by the Board Officilas to your unit on 20.07.2023;

WHEREAS during the inspection it was noticed that the unit was working without obtaining Integrated Consent to Establish/operate of the Board;

WHEREAS this is violation of Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air((Prevention and Control of Pollution)Act 1981;

NOW THERE FORE you are hereby directed to show cause within 15 days of the receipt of this notice as to why the Baord shall not proceed against you as per the relavant Acts /Rules;

Dated this the 27th day of July 2023.



For and on behalf of the
KERALASTATE POLLUTION CONTROL BOARD

Environmental Engineer

To

Sri. Biju
S/o Murali, Archana House
Balagram P.O
Balagram
Idukki District
Kerala PIN:685552

True copy

S I W

ENVIRONMENTAL ENGINEER
Kerala State Pollution Control Board
District Office, Idukki
Essaren Building, Anakoodu Jn,
Thodupuzha PIN-685 584



Annexure R4 (b)

PHONE : 0471 221570

Website: www.kspcb.kerala.gov.in

E-mail: kspcbidukki221590@gmail.com/kspcbidukki@yahoo.com



KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

DISTRICT OFFICE, IDUKKI

ജില്ലാ ഓഫീസ്, ഇടുക്കി



DESPATCHED
Date: 31/7/23

ESSAREN BUILDING, AANAKOODU JN, THODUPUZHA, IDUKKI - 685 584
എസ്സാറേൻ ബിൽഡിംഗ്, ആനക്കൂട് ജംഷൻ, തൊടുപുഴ, ഇടുക്കി - 685 584

By Registered Post

Date: 27.07.2023

PCB/IDK/GEN/NGT/08/2013

SHOW-CAUSE NOTICE

WHEREAS Cardamom dryer unit owned by Sri. Basheer, S/o Muhammed Aliyar, Elappunkel House, Koottar P.O, Idukki District is bound to work as per the Water (Prevention & Control) Act 1974, Air (Prevention & Control of Pollution) Act 1981 and Environment (Protection) Act 1986 and relevant section of the Rules made under;

WHEREAS an inspection was conducted by the Board Officilas to your unit on 20.07.2023;

WHEREAS during the inspection it was noticed that the unit was working without obtaining Integrated Consent to Establish/operate of the Board;

WHEREAS this is violation of Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air((Prevention and Control of Pollution)Act 1981;

NOW THERE FORE you are hereby directed to show cause within 15 days of the receipt of this notice as to why the Baord shall not proceed against you as per the relavant Acts /Rules;

Dated this the 27th day of July 2023.



For and on behalf of the
KERALASTATE POLLUTION CONTROL BOARD

B LW
Environmental Engineer

To

Sri. Basheer,
S/o Muhammed Aliyar,
Elappunkel House,
Koottar P.O,
Idukki District
Kerala PIN:685552

True copy

ENVIRONMENTAL ENGINEER
Kerala State Pollution Control Board
District Office, Idukki
Essaren Building, Anakoodu Jn,
Thodupuzha PIN-685 584



Annexure R4 (C)

Phone : 04862 221590

Website: www.kspcb.kerala.gov.in

E-mail: kspcbidukki221590@gmail.com/kspcbidukki@yahoo.com



KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

DISTRICT OFFICE, IDUKKI

ജില്ലാ ഓഫീസ്, ഇടുക്കി

ESSAREN BUILDING, AANA KOODU JN, THODUPUZZHA, IDUKKI - 685 584

എസ്സാരൻ .ബിൽഡിംഗ്, ആനക്കൂട് ജംഗ്ഷൻ, തൊടുപുഴ, ഇടുക്കി - 685 584



PCB/IDK/GEN/NGT/08/2013

Date:27.07.2023

From

The Environmental Engineer

To

The Secretary

Udumbanchola Grama Panchayat

Sub : Restricting unauthorized Cardamom dryers - reg:-

- Ref: 1) Petition received from Sri. Raveendra Babu on 02.11.2022
- 2) This office direction dated 24.11.2022

Sir,

According to the Water (Prevention and Control of Pollution) Act 1974, Air (prevention and Control of Pollution) Act 1981, Environmental Protection Act 1986, all industries and establishments, prone to water pollution, air pollution and environmental pollution should obtain valid Consent to Establish/Consent to Operate from the State Pollution Control Board. Cardamom dryers comes under green category as per the categorization of industries based on the pollution potential and requires valid consent to operate of the Board. It has come to notice that unauthorized cardamom dryers are operating within the jurisdiction of your panchayat, despite your office having been previously informed about this matter. Hence you are here by directed to not issue the license without the valid consent from the Board.

Yours faithfully



Environmental Engineer

True copy



ENVIRONMENTAL ENGINEER
 Kerala State Pollution Control Board
 District Office, Idukki
 Essaren Building, Anakoodu Jn,
 Thodupuzha PIN-685 584

Handwritten initials

Annexure R4C

Phone : 04862 221590

Website: www.kspcb.kerala.gov.in

E-mail: kspcbidukki221590@gmail.com/kspcbidukki@yahoo.com



KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

DISTRICT OFFICE, IDUKKI

ജില്ലാ ഓഫീസ്, ഇടുക്കി

ESSAREN BUILDING, AANA KOODU JN, THODUPUZHA, IDUKKI - 685 584

എസ്സാരൻ ബിൽഡിംഗ്, ആനക്കൂട് ജംഗ്ഷൻ, തൊടുപുഴ, ഇടുക്കി - 685584



PCB/IDK/GEN/NGT/08/2013

Date: 27.07.2023

From

The Environmental Engineer

To

The Secretary

Santhanpara Grama Panchayat

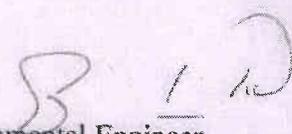
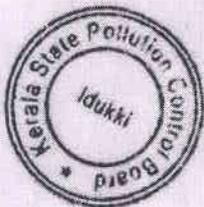
Sub : Restricting unauthorized Cardamom dryers - reg:-

Ref: 1) Petition received from Sri. Raveendra Babu on 02.11.2022
2) This office direction dated 24.11.2022

Sir,

According to the Water (Prevention and Control of Pollution) Act 1974, Air (prevention and Control of Pollution) Act 1981, Environmental Protection Act 1986, all industries and establishments, prone to water pollution, air pollution and environmental pollution should obtain valid Consent to Establish/Consent to Operate from the State Pollution Control Board. Cardamom dryers comes under green category as per the categorization of industries based on the pollution potential and requires valid consent to operate of the Board. It has come to notice that unauthorized cardamom dryers are operating within the jurisdiction of your panchayat, despite your office having been previously informed about this matter. Hence you are here by directed to not issue the license without the valid consent from the Board.

Yours faithfully


Environmental Engineer


True copy

ENVIRONMENTAL ENGINEER
Kerala State Pollution Control Board
District Office, Idukki
Essaren Building, Anakoodu Jn,
Thodupuzha PIN-685 584



Annexure R4 (c)

Phone : 04862 221590

Website: www.kspcb.kerala.gov.in

E-mail: kspcbidukki221590@gmail.com/kspcbidukki@yahoo.com



KERALA STATE POLLUTION CONTROL BOARD

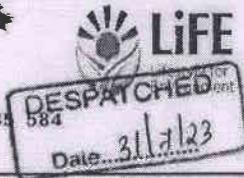
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

DISTRICT OFFICE, IDUKKI

ജില്ലാ ഓഫീസ്, ഇടുക്കി

ESSAREN BUILDING, AANA KOODU JN, THODUPUZHA, IDUKKI - 685 584

എസ്സാരൻ ബിൽഡിംഗ്, ആനക്കൂട് ജംഷൻ, തൊടുപുഴ, ഇടുക്കി - 685 584



PCB/IDK/GEN/NGT/08/2013

Date: 27.07.2023

From

The Environmental Engineer

To

The Secretary

Rajakumari Grama Panchayat

Sub : Restricting unauthorized Cardamom dryers - reg:-

- Ref: 1) Petition received from Sri. Raveendra Babu on 02.11.2022
- 2) This office direction dated 24.11.2022

Sir,

According to the Water (Prevention and Control of Pollution) Act 1974, Air (prevention and Control of Pollution) Act 1981, Environmental Protection Act 1986, all industries and establishments, prone to water pollution, air pollution and environmental pollution should obtain valid Consent to Establish/Consent to Operate from the State Pollution Control Board. Cardamom dryers comes under green category as per the categorization of industries based on the pollution potential and requires valid consent to operate of the Board. It has come to notice that unauthorized cardamom dryers are operating within the jurisdiction of your panchayat, despite your office having been previously informed about this matter. Hence you are here by directed to not issue the license without the valid consent from the Board.

Yours faithfully



Environmental Engineer

True copy

Handwritten initials/signature

ENVIRONMENTAL ENGINEER
 Kerala State Pollution Control Board
 District Office, Idukki
 Essaren Building, Anakoodu Jn,
 Thodupuzha PIN-685 584



Annexure R4(c)

Phone : 04862 221590

Website: www.kspcb.kerala.gov.in

E-mail: kspcbidukki221590@gmail.com/kspcbidukki@yahoo.com

KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

DISTRICT OFFICE, IDUKKI

ജില്ലാ ഓഫീസ്, ഇടുക്കി

ESSAREN BUILDING, AANAKOODU JN, THODUPUZHA, IDUKKI - 685 584

എസ്സാരൻ ബിൽഡിംഗ്, ആനക്കൂട് ജംഷൻ, തൊടുപുഴ, ഇടുക്കി - 685 584



DESPATCHED

Date 31/7/23

PCB/IDK/GEN/NGT/08/2013

Date:27.07.2023

From

The Environmental Engineer

To

The Secretary

Karunapuram Grama Panchayat

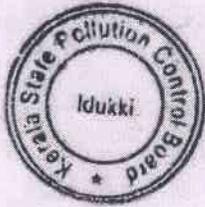
Sub : Restricting unauthorized Cardamom dryers - reg:-

- Ref:
- 1) Petition received from Sri. Raveendra Babu on 02.11.2022
 - 2) This office direction dated 24.11.2022

Sir,

According to the Water (Prevention and Control of Pollution) Act 1974, Air (prevention and Control of Pollution) Act 1981, Environmental Protection Act 1986, all industries and establishments, prone to water pollution, air pollution and environmental pollution should obtain valid Consent to Establish/Consent to Operate from the State Pollution Control Board. Cardamom dryers comes under green category as per the categorization of industries based on the pollution potential and requires valid consent to operate of the Board. It has come to notice that unauthorized cardamom dryers are operating within the jurisdiction of your panchayat, despite your office having been previously informed about this matter. Hence you are here by directed to not issue the license without the valid consent from the Board.

Yours faithfully



Environmental Engineer

[Handwritten signature]

True copy

ENVIRONMENTAL ENGINEER
Kerala State Pollution Control Board
District Office, Idukki
Essaren Building, Anakoodu Jn,
Thodupuzha PIN-685 584



[Handwritten signature]

Annexure 4(c)

Phone : 04862 221590

Website: www.kspcb.kerala.gov.in

E-mail: kspcbidukki221590@gmail.com/kspcbidukki@yahoo.com



KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

DISTRICT OFFICE, IDUKKI

ജില്ലാ ഓഫീസ്, ഇടുക്കി

ESSAREN BUILDING, AANAHOODU JN, THODUPUZZHA, IDUKKI - 685 584

എസ്സാരൻ ബിൽഡിംഗ്, ആനക്കൂട് ജംഷൻ, തൊടുപുഴ, ഇടുക്കി - 685 584



PCB/IDK/GEN/NGT/08/2013

Date: 27.07.2023

From

The Environmental Engineer

To

The Secretary

Vandanmedu Grama Panchayat

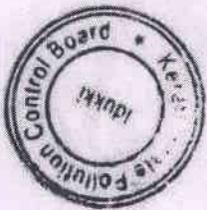
Sub : Restricting unauthorized Cardamom dryers - reg:-

- Ref:
- 1) Petition received from Sri. Raveendra Babu on 02.11.2022
 - 2) This office direction dated 24.11.2022

Sir,

According to the Water (Prevention and Control of Pollution) Act 1974, Air (prevention and Control of Pollution) Act 1981, Environmental Protection Act 1986, all industries and establishments, prone to water pollution, air pollution and environmental pollution should obtain valid Consent to Establish/Consent to Operate from the State Pollution Control Board. Cardamom dryers comes under green category as per the categorization of industries based on the pollution potential and requires valid consent to operate of the Board. It has come to notice that unauthorized cardamom dryers are operating within the jurisdiction of your panchayat, despite your office having been previously informed about this matter. Hence you are here by directed to not issue the license without the valid consent from the Board.

Yours faithfully



[Handwritten Signature]
Environmental Engineer

True copy

ENVIRONMENTAL ENGINEER
Kerala State Pollution Control Board
District Office, Idukki
Essaren Building, Anakoodu Jn,
Thodupuzha PIN-685 584



[Handwritten Signature]

Annexure R4CC

Phone : 04862 221590

Website: www.kspcb.kerala.gov.in

E-mail: kspcbidukki221590@gmail.com/kspcbidukki@yahoo.com

KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

DISTRICT OFFICE, IDUKKI

ജില്ലാ ആഫീസ്, ഇടുക്കി

ESSAREN BUILDING, AANAHOODU JN, THODUPUZHA, IDUKKI - 685 584

എസ്സാരൻ ബിൽഡിംഗ്, ആനക്കൂട് ജംഗ്ഷൻ, തൊടുപുഴ, ഇടുക്കി - 685 584



DESPATCHED

Date 3/7/23

PCB/IDK/GEN/NGT/08/2013

Date:27.07.2023

From

The Environmental Engineer

To

The Secretary

Pampadumpara Grama Panchayat

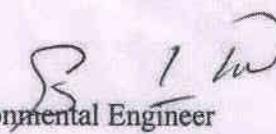
Sub : Restricting unauthorized Cardamom dryers - reg:-

Ref: 1) Petition received from Sri. Raveendra Babu on 02.11.2022
2) This office direction dated 24.11.2022

Sir,

According to the Water (Prevention and Control of Pollution) Act 1974, Air (prevention and Control of Pollution) Act 1981, Environmental Protection Act 1986, all industries and establishments, prone to water pollution, air pollution and environmental pollution should obtain valid Consent to Establish/Consent to Operate from the State Pollution Control Board. Cardamom dryers comes under green category as per the categorization of industries based on the pollution potential and requires valid consent to operate of the Board. It has come to notice that unauthorized cardamom dryers are operating within the jurisdiction of your panchayat, despite your office having been previously informed about this matter. Hence you are here by directed to not issue the license without the valid consent from the Board.

Yours faithfully


Environmental Engineer


True copy

ENVIRONMENTAL ENGINEER
Kerala State Pollution Control Board
District Office, Idukki
Essaren Building, Anakoodu Jn,
Thodupuzha PIN-685 584

